

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
IN**

ORIGINAL APPLICATION NO. 100 of 2021

Petitioner: Suo Moto

Versus

Respondent(s): The Chief Secretary to Govt. of
TamilNadu & Others

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER, REGIONAL OFFICE,
ERNAKULAM FOR AND ON BEHALF OF THE KERALA STATE POLLUTION
CONTROL BOARD**



Adv. Rema Smrithi.

ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT No.12

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
IN
ORIGINAL APPLICATION NO. 100 of 2021**

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Versus

Respondent(s): The Chief Secretary to Govt. of
TamilNadu & Others

VOLUME 1

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Dated this the 24th Day Of October 2024

Rema Smrithi, Advocate

ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
IN
ORIGINAL APPLICATION NO. 100 of 2021**

Petitioner: Suo Moto

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Respondent(s): The Chief Secretary to Govt. of
TamilNadu& Others

AFFIDAVIT FILED BY THE SECOND RESPONDENT IN THE ABOVE CASE

I, Sajeesh Joy, S/o V. A. Joy, aged 48 years residing at Ernakulam,, now working as Environmental Engineer, Kerala State Pollution Control Board, Legal Cell, Ernakulam, do hereby solemnly affirm and state as follows:

1. I am the Environmental Engineer, Kerala State Pollution Control Board (hereinafter referred to as Board), and duly authorized to represent the 2nd respondent in the above case. I am aware of the facts affirmed by me in this report. I am swearing this report based on the best of my knowledge, information and belief and the facts revealed from the records.
2. The above OA 100/2021 is a Suo Motu proceedings initiated by the Hon'ble NGT on the news item published in The Hindu Newspaper, Chennai Edition dt. The Hon'ble NGT vide order dated 24-12-2021 in OA 100/2021 directed to consider developing the possibility of a continuous online monitoring system to monitor the total input of raw materials procured, produced, how it is being used and disposed. As per



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REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

the directions, a GPS based online tracking system is being developed by the Board. The Kerala PCB has identified agency for developing GPS based online vehicle tracking mechanism following the tender procedure. Responsive web application for Pollution Control Board and waste generators, Android app for drivers, generators and receptors are included in the Online Vehicle Tracking Portal. The development of online vehicle tracking portal, consisting of Web portal, mobile applications for transporter and for enforcement was completed. Security audit has been successfully completed. Completion certificate of security audit is submitted herewith. Further action is being taken by the Board to upload the online vehicle tracking portal in the server of State Data Centre at the earliest.

3. Matter is informed to Central Pollution Control Board on 23.10.2024. A copy of which is submitted and produced herewith as **Annexure R2-(a)**.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this the 24th day of October 2024



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ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

ENVIRONMENTAL ENGINEER
LEGAL CELL, ERNAKULAM

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
IN
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Petitioner: Suo Moto

Versus

Respondent(s): The Chief Secretary to Govt. of
TamilNadu & Others

**VOLUME II
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Dated this the 24th Day Of October 2024

Rema Smrithi, Advocate

ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT



KERALA STATE POLLUTION CONTROL BOARD

കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



PCB/HO/EE3/OA 100/2021(SZ)

Date: 23/10/2024

From

The Member Secretary

To

The Member Secretary
Central Pollution Control Board
PariveshBhavan, East Arjun Nagar,
New Delhi-110032

Sub: Allegation in Illegal Transport of Waste to Tamilnadu- O.A.No.100/2021-
submission of status on Online Vehicle Tracking Portal- reg.

Ref: 1.This letter of even no. dated nil sent on 20-09-2024

2. e-mail dated 23.10.2024 from CPCB, Regional Directorate , bengaluru

Sir,

Kind attention is solicited to the subject matter. The CPCB, Regional Directorate, Bengaluru vide reference 2 sought following information in order to file report before Hon'ble NGT in connection with OA 100/2021 (SZ).

Point No1 : The development of online vehicle tracking portal, consisting of Web portal, mobile applications for transporter and for enforcement was completed. Security audit has been successfully completed. Completion certificate of security audit is submitted herewith. Further action will be taken by the Board to upload the online vehicle tracking portal in the server of State Data Centre at the earliest.

Point No. 3: 1) As per judgment dated 29-7-2021 of Hon'ble NGT in OA 100/2021, Kerala Government issued guidelines for registering vehicles transporting waste vide GO(Rt) No. 1673/2021/LSGD dated 6-9-2021.

As per GO (Rt) No. 2485/2021/LSGD dated 6-12-2021, State level committee and District level Committees were constituted for monitoring and implementation of aforesaid guidelines.

State Level Committee

- Additional Chief Secretary, LSGD- Chairman
- Executive Director, Suchitwa Mission – Convenor
- Director General of Police/ Representative
- Taxes Commissioner/Representative
- Transport Commissioner/Representative (Motor Vehicles Department)

- Director (Urban), LSGD
- Member Secretary, Kerala State Pollution Control Board
- Director (Rural), LSGD
- Managing Director, Clean Kerala Company
- Representative of Haritha Keralam Mission

District Level Committee

- District Collector – Chairman
- District Co-ordinator Suchitwa Mission-Convener
- Regional Joint Director (Urban)
- Deputy Director of Panchayats
- Superintendents of Police / Representative
- Joint Commissioner of Tax/Representative
- Deputy Transport Commissioner/Representative (Motor Vehicles Department)
- Representative from District Pollution Control Board
- Representative from Haritha Kerala Mission
- Representative from Clean Kerala Company
- Representative from Police Department
- Representative from Motor Vehicle Department

Action is being monitored in District Level Monitoring Committee.

- 2) GPS installed vehicles are being deployed by Clean Kerala Company for the transportation of non-recyclable waste to Cement Plants.
- 3) The checking of vehicles at the interstate borders is being done by the DTO/ RTO, Police and Forest Departments. GPS based online tracking system has been developed by the Board for strengthening enforcement activities.
- 4) The instructions have been given vide letter dated 28.10.2023 to the Department of Police, Motor Vehicle, Excise Commissionerate and GST departments for taking vigil monitoring of vehicles in the check post of the borders adjoining Tamil Nadu and Karnataka. Matter was also reminded to Police Department on 25.01.2024.
- 5) Tamil Nadu police has filed an FIR based on an incident at Erode on 13.12.2023. The Board has filed a complaint before SHO, Feroq based on the FIR.
- 6) The State Police Chief vide letter No. D2-101797/2024/PHQ dated 18.09.2024 informed that following directions have been issued to the District Police Chiefs by IGP NZ to prevent illegal activities like dumping waste in the border areas etc.

- a. To conduct effective patrolling at all the border areas to prevent illegal activities.
- b. Vehicle checking at the border check posts to check the movement of suspicious elements.
- c. Local informants are also set up at the locality to give timely information about the suspicious movements.
- d. Night officers and supervising officers are also instructed to patrol the border areas to prevent illegal activities.
- e. Directions were also given to monitor the cameras installed in the border areas to monitor the suspicious movements.
- f. Instructions have been given to the Police officers to co-ordinate with the Panchayat, Municipal authorities to monitor the same and to initiate action against the culprits.

A copy of the above said letter No. D2-101797/2024/PHQ dated 18.09.2024 is attached as annexure .

Matter is informed for kind necessary action.

Yours faithfully,



MEMBER SECRETARY

Copy to:

The Regional Director, CPCB, Bangalore



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SAFE TO HOST



AUDIT DETAILS

Auditing Organization	TUXCENTRIX CONSULTANCY PRIVATE LIMITED Near All India Radio, Mythripuram Road, Thrikkakara PO, Kakkanad, Cochin, Kerala, India, PIN: 682021
Audit Methodology	OWASP TOP 10
Audit Start Date	10/09/2024
Audit End Date	23/10/2024
Auditor Name	Mr Sobin Joseph
Type of Audit	Web Application & Android Applications
Application	PCB VTS: Driver Management for Efficient Waste Collection
URL	PCB_OFFICER_16_10_DEV.apk, VTS PCB.apk, https://vts.pcb.ults.build/
Scope of audit	Grey Box Security Audit of the PCB VTS: Driver Management System for Efficient Waste Collection for Kerala State Pollution Control Board (Android and Web Platforms).
Out of scope of audit	Security audit of the hosting infrastructure (server, network, database, etc.) and the source code of the applications.
Certificate Validity	The certificate is valid for one year from the date of issue or until any changes are made in the code of the application, whichever comes earlier.

CONCLUSION

The mentioned development URL has been thoroughly tested while adhering to CERT-IN testing standards and found to be free of OWASP Top 10 and other known web application-related vulnerabilities and is safe for hosting.

RECOMMENDATION

During Production Hosting

- Security Harden the OS/Web Server/DB Server
- Install and configure SSL Certificate on the server
- Set SECURE & HttpOnly params ON, for website cookies
- Set alphanumeric Login Password
- Read and script access permission required

After Hosting

- Regularly Update OS, Web & DB Server and Application
- Re-Audit the web application, at-least annually



SOBIN JOSEPH
DIRECTOR

Issued On: 23/10/2024

Certificate Number: TUX1729685763

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TUX CENTRIX CONSULTANCY PRIVATE LIMITED

Near All India Radio, Mythripuram Road, Thrikkakara PO, Kakkanad, Cochin, Kerala, India, PIN: 682021

Email : support@tuxcentrix.com Website - www.tuxcentrix.com

KERALA STATE POLLUTION CONTROL BOARD

WEB APPLICATION VULNERABILITY ASSESSMENT & PENETRATION TEST REPORT



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TUXCENTRIX CONSULTANCY PVT LTD



VAPT Report - Kerala State Pollution Control Board

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By providing this report to Kerala State Pollution Control Board , Tuxcentrix does not constitute any form of representation, warranty, or guarantee that the systems are 100% secure from every form of attack. While Tuxcentrix’s methodology includes both automated and manual testing to identify and attempt exploitation of the most common security issues, testing was limited to an agreed upon time frame.


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VAPT Report - Kerala State Pollution Control Board

Document Details

Title	Kerala State Pollution Control Board
Classification	Confidential
Author	ANOSH M BENNY
Project Name	Kerala State Pollution Control Board (PCB) Web Application
Date	23/09/2024

Project Timeline

Start Date	10/09/2024
End Date	23/09/2024

Document History

Version	Date	Author	Comments
1.0	23/09/2024	ANOSH M BENNY	Initial Web Application VAPT Report
1.1	23/10/2024	ANOSH M BENNY	Final Web Application VAPT Report

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VAPT Report - Kerala State Pollution Control Board

EXECUTIVE SUMMARY

Kerala State Pollution Control Board engaged Tuxcentrix Team to perform a penetration testing of the Kerala State Pollution Control Board (PCB) Web Application. The primary goal of this web application penetration testing project was to identify any potential areas of concern associated with the application in its current state and determine the extent to which the system may be breached by an attacker possessing a particular skill and motivation. The assessment was performed in accordance with the “best-in-class” practices as defined by Open Web Application Security Project (OWASP) and SANS Institute.

APPROACH

- Perform broad assessment to identify potential areas of exposure and services that may act as entry points.
- Perform Manual and Automated Testing by Several Tools.
- Identify and validate application which may create impact and leads to vulnerability.
- Rank vulnerabilities based on threat level, loss potential, and likelihood of exploitation.
- Identify issues of immediate consequences and recommend solutions.
- Suggest long-term recommendations to enhance security and understanding of codes.

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WEB APPLICATION TESTING METHODOLOGY



1. Reconnaissance:

- Passive reconnaissance: Gather information about the target without directly interacting with it, such as through search engines, social media, and public information.
- Active reconnaissance: Probe the application directly to gather more detailed information, such as subdomains, IP addresses, and technologies in use.

2. Vulnerability Scanning:

- Use automated tools to scan the application for vulnerabilities.
- Vulnerability scanning helps identify low-hanging fruit quickly.

3. Manual Testing:

- Conduct manual testing to identify vulnerabilities that automated tools might miss.
- Test for OWASP Top Ten vulnerabilities, especially:
- Test the authentication mechanisms to ensure that user authentication is secure and not susceptible to brute force or other attacks.
- Test authorization mechanisms to make sure that users are only able to access resources they are allowed to.
- Test session management mechanisms to check for session fixation, session hijacking, and other related vulnerabilities.
- Test input fields to check for input validation vulnerabilities that could lead to attacks like SQL injection, XSS, and more.
- Ensure that output encoding is applied to prevent XSS attacks when displaying user-generated content.

- Test the application's logic to identify vulnerabilities that could lead to unauthorized access or data leakage.
- Test for functionality that is not properly secured or accessible through unintended means.
- Test how sensitive data is stored, transmitted, and protected.

4. Reporting:

- Document all identified vulnerabilities, including their severity, impact, and steps to reproduce.
- Provide recommendations for mitigation or remediation of each vulnerability.
- Create a comprehensive report for the application owner, including both technical and non-technical summaries.

5. Post-Engagement Activities:

- Verify the effectiveness of suggested fixes by retesting vulnerabilities that were reported.
- Provide ongoing support to the application owner for addressing any questions or concerns related to the findings.








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Tools Used

For the Kerala State Pollution Control Board (PCB) Web Application vulnerability and penetration testing assessment Tuxcentrix team has used the following tools for automated and manual testing:

- Burpsuite Professional
- Dirb
- Sqlmap

Criteria for Risk Ratings:

	CRITICAL	Immediate threat to key business processes.
	HIGH	Direct threat to key business processes.
	MEDIUM	Indirect threat to key business processes or partial threat to business processes.
	LOW	No direct threat exists. The vulnerability may be exploited using other vulnerabilities.
	INFORMATIONAL	This finding does not indicate vulnerability, but states a comment that notifies about design flaws and improper implementation that might cause a problem in the long run.



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Scope

The scope of the assessment included the following:

1. <https://vts.pcb.ults.build/>

The table below summarizes the findings for OWASP Top 10 list for Kerala State Pollution Control Board (PCB) Web Application vulnerabilities. OWASP Top 10 represents the list of the most critical application security flaws, which are accompanied by OWASP security experts from around the world. The list provides a powerful awareness document for web application security and is utilized within many security standards:

Category	Discovered
A1: Broken Access Control	No
A2: Cryptographic Failures	No
A3: Injection	No
A4: Insecure Design	No
A5: Security misconfiguration	No
A6: Vulnerable and Outdated Components	No
A7: Identification and Authentication Failures	No
A8: Software and Data Integrity Failures	No
A9: Security Logging and Monitoring Failures	No
A10: Server-side Request Forgery	No

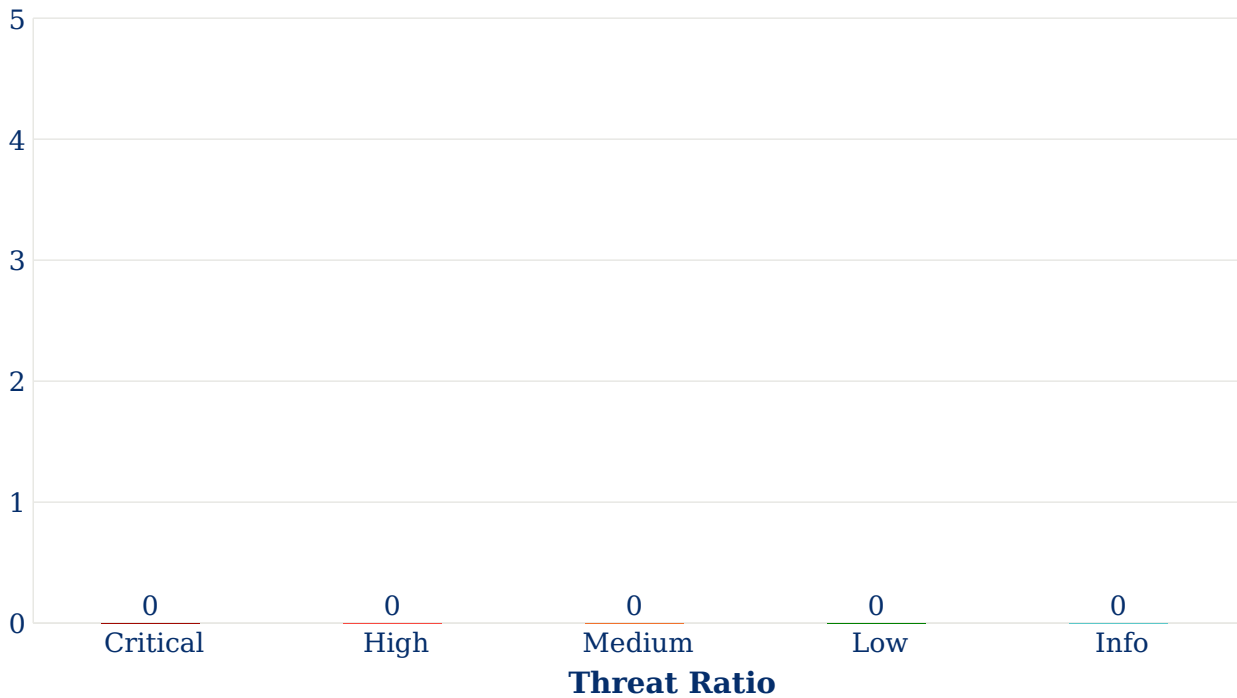


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SUMMARY OF FINDINGS

Our assessment of the Kerala State Pollution Control Board (PCB) Web Application revealed the following vulnerabilities:

Vulnerabilities By Severity



Security experts performed manual security testing according to the web application Testing Methodology, which demonstrates the following results.

Severity	Critical	High	Medium	Low	Informational
Number of issues	0	0	0	0	0


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VAPT Report - Kerala State Pollution Control Board

Finding Description	Status
Low Risk Findings	
Unrestricted Upload of File with Dangerous Type	Fixed
Informational Risk Findings	
Improper Input Validation	Fixed
Improper Session Expiration	Fixed


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VAPT Report - Kerala State Pollution Control Board

CONCLUSION

The Web Application retest has been successfully completed for **Kerala State Pollution Control Board** on **October 23, 2024**.

All vulnerabilities identified in the report have been effectively remediated. Even after remediating the issues addressed in the report, the information security management should be regularly reviewed, monitored, on and audited, in an ongoing basis to make improvements and take corrective actions.

For TuxCentrix Consultancy (P).Ltd.

Authorised Signatory / Director

Sobin Joseph
TuxCentrix Consultancy Private Limited
Date: 23/09/2024
Place: Kochi



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VAPT Report - Kerala State Pollution Control Board



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KERALA STATE POLLUTION CONTROL BOARD

MOBILE VULNERABILITY ASSESSMENT & PENETRATION TEST REPORT



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VAPT Report - Kerala State Pollution Control Board

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VAPT Report - Kerala State Pollution Control Board

Document Details

Title	Kerala State Pollution Control Board
Classification	Confidential
Author	Vipin M
Project Name	Kerala State Pollution Control Board Android
Date	23/10/2024

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End Date	23/10/2024

Document History

Version	Date	Author	Comments
1.0	21/10/2024	Vipin M	Initial VAPT Report
1.1	23/10/2024	Vipin M	Final VAPT Report


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VAPT Report - Kerala State Pollution Control Board

EXECUTIVE SUMMARY

Kerala State Pollution Control Board engaged Tuxcentrix Team to perform a penetration testing of the Kerala State Pollution Control Board Android. The primary goal of this mobile penetration testing project was to identify any potential areas of concern associated with the application in its current state and determine the extent to which the system may be breached by an attacker possessing a particular skill and motivation. The assessment was performed in accordance with the “best-in-class” practices as defined by Open Web Application Security Project (OWASP) and SANS Institute.

APPROACH

- Perform broad assessment to identify potential areas of exposure and services that may act as entry points.
- Perform Manual and Automated Testing by Several Tools.
- Identify and validate application which may create impact and leads to vulnerability.
- Rank vulnerabilities based on threat level, loss potential, and likelihood of exploitation.
- Identify issues of immediate consequences and recommend solutions.
- Suggest long-term recommendations to enhance security and understanding of codes.

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MOBILE TESTING METHODOLOGY



1. Reconnaissance:

- Passive reconnaissance: Gather information about the target without directly interacting with it, such as through search engines, social media, and public information.
- Active reconnaissance: Probe the application directly to gather more detailed information, such as subdomains, IP addresses, and technologies in use.

2. Vulnerability Scanning:

- Use automated tools to scan the application for vulnerabilities.
- Vulnerability scanning helps identify low-hanging fruit quickly.

3. Manual Testing:

- Conduct manual testing to identify vulnerabilities that automated tools might miss.
- Test for OWASP Top Ten vulnerabilities, especially:
- Test the authentication mechanisms to ensure that user authentication is secure and not susceptible to brute force or other attacks.
- Test authorization mechanisms to make sure that users are only able to access resources they are allowed to.
- Test session management mechanisms to check for session fixation, session hijacking, and other related vulnerabilities.
- Test input fields to check for input validation vulnerabilities that could lead to attacks like SQL injection, XSS, and more.
- Ensure that output encoding is applied to prevent XSS attacks when displaying user-generated content.

- Test the application's logic to identify vulnerabilities that could lead to unauthorized access or data leakage.
- Test for functionality that is not properly secured or accessible through unintended means.
- Test how sensitive data is stored, transmitted, and protected.

4. Reporting:

- Document all identified vulnerabilities, including their severity, impact, and steps to reproduce.
- Provide recommendations for mitigation or remediation of each vulnerability.
- Create a comprehensive report for the application owner, including both technical and non-technical summaries.

5. Post-Engagement Activities:

- Verify the effectiveness of suggested fixes by retesting vulnerabilities that were reported.
- Provide ongoing support to the application owner for addressing any questions or concerns related to the findings.








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GANDHI NAGAR, KOCHI-682020

Tools Used

For the Kerala State Pollution Control Board Android vulnerability and penetration testing assessment Tuxcentrix team has used the following tools for automated and manual testing:

- MobSF
- Burp Suite Framework
- Frida
- Dirb
- Jadx-gui
- Genymotion
- Apktool
- Objection
- Custom script

Criteria for Risk Ratings:

	CRITICAL	Immediate threat to key business processes.
	HIGH	Direct threat to key business processes.
	MEDIUM	Indirect threat to key business processes or partial threat to business processes.
	LOW	No direct threat exists. The vulnerability may be exploited using other vulnerabilities.
	INFORMATIONAL	This finding does not indicate vulnerability, but states a comment that notifies about design flaws and improper implementation that might cause a problem in the long run.



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Scope

The scope of the assessment included the following:

1. PCB_OFFICER_16_10_DEV.apk

The table below summarizes the findings for OWASP Top 10 list for Kerala State Pollution Control Board Android vulnerabilities. OWASP Top 10 represents the list of the most critical application security flaws, which are accompanied by OWASP security experts from around the world. The list provides a powerful awareness document for mobile security and is utilized within many security standards:

Category	Discovered
Improper Credential Usage	No
Inadequate Supply Chain Security	No
Insecure Authentication/Authorization	No
Insufficient Input/Output Validation	No
Insecure Communication	No
Inadequate Privacy Controls	No
Insufficient Binary Protections	No
Security Misconfiguration	No
Insecure Data Storage	No
Insufficient Cryptography	No

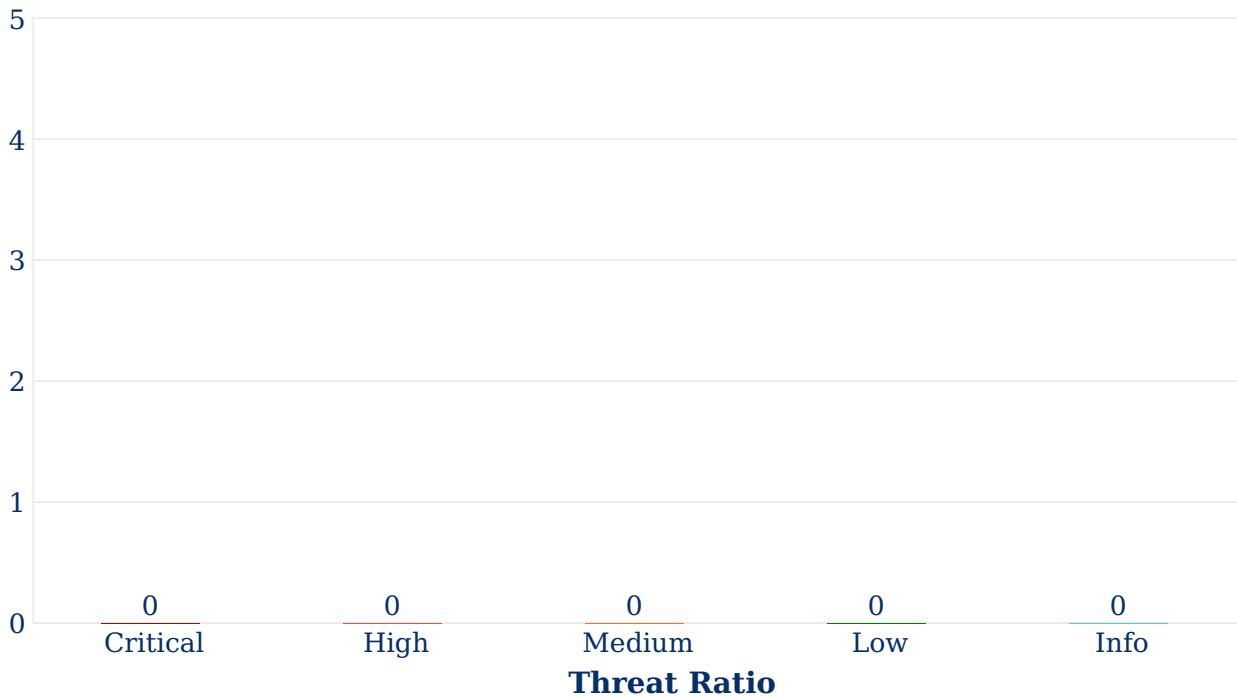


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SUMMARY OF FINDINGS

Our assessment of the Kerala State Pollution Control Board Android revealed the following vulnerabilities:

Vulnerabilities By Severity



Security experts performed manual security testing according to the mobile Testing Methodology, which demonstrates the following results.

Severity	Critical	High	Medium	Low	Informational
Number of issues	0	0	0	0	0



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Finding Description	Status
Medium Risk Findings	
Lack of Root Detection	Fixed
Low Risk Findings	
Exposure of Backup File to an Unauthorized Control Sphere	Fixed



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GANDHI NAGAR, KOCHI-682020

CONCLUSION

The Android Penetration Testing for **Kerala State Pollution Control Board** was successfully completed on **October 23, 2024**. During this assessment, various vulnerabilities identified in the report were successfully resolved.

While all identified vulnerabilities have been fixed, it is important to note that security vulnerabilities can arise over time. Therefore, continuous review, monitoring, and auditing of information security management are essential for ongoing protection and prompt corrective actions as needed.

For TuxCentrix Consultancy (P).Ltd.



Authorised Signatory / Director

Sobin Joseph
TuxCentrix Consultancy Private Limited
Date: 23/10/2024
Place: Kochi



SAJEEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020



VAPT Report - Kerala State Pollution Control Board



TUXCENTRIX CONSULTANCY PVT LTD

Near All India Radio, Mythripuram Road, Thrikkakara PO,
Kakkanad, Cochin, Kerala, India, PIN: 682021


SAJEEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



PCB/HO/EE3/OA 100/2021(SZ)

Date: 28.10.2023

From

Member Secretary

To

- 1) Director General of Police,
State Police Headquarters,
Vellayambalam,
Thiruvananthapuram-695010
- 2) The Transport Commissioner
Motor Vehicle Department
Trans Towers, Vazhuthacaud, Thiruvananthapuram
- 3) The Excise Commissioner,
Excise Commissionerate,
Vikas Bhavan P.O., Nandavanam,
Thiruvananthapuram-695033
- 4) The Commissioner,
GST Department,
9th Floor, Tax Towers, Karamana P.O., Killippalam,
Thiruvananthapuram.

Sub: Allegation on Illegal Transport of waste to Tamil Nadu-
OA No.100/2021 & OA 164/2023 - reg

Ref: GO (Rt) No. 2485/2021/LSGD dated 06.12.2021 issued by GoK

Sir,

Kind attention is invited to the subject matter. The Hon'ble NGT in OA 100/2021 and in OA 164/2023 observed the dumping of waste at Nanguneri at Ilayarkulam Junction, Nanguneri - Moolakaraipatti Road, Shenbagaramanallur Road, Tamil Nadu and directed to submit action taken report. Complaints on unauthorized transport of waste from Kerala and further dumping in Tamil Nadu have been received in the office. Copies of the above are enclosed.


In this regard, it may be please be noted that as per judgement dated 29-7-2021 of Hon'ble NGT in OA 100/2021, Kerala Government issued guidelines for registering vehicles transporting waste vide GO(Rt) No. 1673/2021/LSGD dated 6-9-2021. As per GO(Rt) No. 2485/2021/LSGD dated 6-12-2021, State level committee and District level committees were constituted for monitoring and implementation of aforesaid guidelines (copies enclosed).

Kindly take action for vigil monitoring of the vehicles in the check post of the borders adjoining Tamil Nadu, Karnataka. Necessary documents as per the GOs cited above is to be verified and take necessary action on observing violations on non compliance of the above. Actions taken on the matter is to be furnished to this office for submitting before the Hon'ble National Green Tribunal.

Yours faithfully,



MEMBER SECRETARY



SAJEEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020



GOVERNMENT OF KERALA

Abstract

Local Self Government Department- OA 100/2021-Guidelines for registering vehicles transporting waste- Complied with - Orders issued

LOCAL SELF GOVERNMENT (WM) DEPARTMENT

G.O.(Rt)No.1673/2021/LSGD Dated,Thiruvananthapuram, 06/09/2021

Read Judgement in OA 100/2021 by Hon'ble National Green Tribunal dated 29.07.2021

ORDER

Local Self Governments (LSGs) are engaging Clean Kerala Company Limited (CKCL) and Private agencies for the collection and movement of waste to recycling/disposal facilities from collection centres/dumpsites. Currently there is no mechanism available to track and regulate the movement of vehicles which transport such wastes. Vide Order read above, Hon'ble National Green Tribunal in OA - No.100/2021 'Dumping of Garbage foiled near Anamalai, trucks seized', directed to create a mechanism for registering the vehicles which are entrusted with carrying waste to be disposed at designated dumpsites or treatment facilities, in order to supervise and to track the movement of such vehicles to find out whether the waste that is being entrusted to them is really reaching the designated treatment facility centers. In compliance with the direction by National Green Tribunal, Government is pleased to issue the following guidelines. Local Self Governments or their support systems like CKCL, while engaging agencies / organizations for removal/transportation of waste from dumpsites/ MCF/ RRFs to designated disposal or treatment facilities shall enter into specific agreement following these guidelines.

1. A
V
I
- a. Non biodegradable waste shall be classified as recyclable and non-recyclable.
 - b. Recyclable non biodegradable waste shall be sold to the recycling agencies or their aggregators at a price not less than the rate notified by the Clean Kerala Company Limited (CKCL).
 - c. The non-recyclable waste to be removed through Clean Kerala Company Limited (CKCL) on behalf of the Local Self Governments will be at the rate prescribed by the Government from time to time.
 - d. The Local Self Governments may engage authorized agencies/ organizations for removal of non-recyclable waste provided they possess valid consent to operate from the KSPCB and valid agreement/MoU with the disposal facility such as Engineered Sanitary Landfills or Furnace-based industries like cement kilns.
 - e. The Local Self Governments and Clean Kerala Company Limited shall follow due process for identification of agencies/ organizations for removal of non-recyclable waste.
 - f. The agencies/ organizations selected for removal and transportation of non-recyclable waste shall declare the destination where the waste is proposed to be disposed of and the hiring agencies (LSG/CKCL) shall verify and ensure whether the destination is suitable for safe disposal.
 - g. All the vehicles which are entrusted with the transportation of waste to disposal/ recycling facilities shall be registered with the hiring agency from where waste is being collected. Clean Kerala Company and Local Self Governments shall keep a separate record of vehicles registered by them for this purpose. An Application for registering vehicles is attached as Annexure I.
 - h. The Local Self Governments and CKCL shall incorporate specific conditions in the tender notification/ Empanelment notification and in the agreements with the transporting contractors to the effect that the transporting vehicle shall be fitted with GPS instrument and tracking systems arranged in the respective Offices.

- i. An Officer of the LSG/ CKCL shall be designated for tracking the GPS while there is movement of waste and shall ensure that it reaches the right destination.
- j. For transporting waste from source to location of treatment/disposal, a detailed manifest has to be maintained by the agencies engaged. After the transportation of the waste is complete, the copy the manifest duly signed by the receiver (treatment/disposal facility) shall be produced to the hiring agency within 7 days. A sample format of the waste manifest is attached as **Annexure II**.
- k. The waste carried in the vehicle shall be properly covered during transportation.
- l. The LSG/CKCL shall impose a fine and terminate the agreement with the transporting contractor and forfeit the amount payable to him in case of any violations.
- m. The LSGs and CKCL are to identify transporting contractors or enable the existing contractors to install GPS in the vehicles used for this purpose within 45 days from the date of issue of this order.

(By order of the Governor)
Sarada Muraleedharan I A S
Additional Chief Secretary

To:

- All District Collectors
- The Executive Vice Chairperson, Haritha Kerala Mission
- The Director of Urban Affairs, Thiruvananthapuram
- The Director of Panchayat, Thiruvananthapuram
- The Executive Director, Suchitwa Mission
- The Executive Director, KudumbhaShree
- The Executive Director, Information Kerala Mission
- The Chief Town planner, Department of Town and Country Planning
- The Director General, KILA
- The Managing Director, Clean Kerala Company, Pvt Ltd
- The Commissioner for Rural Development

File No. WM1/6/2021-LSGD

The Principal Accountant General (A & E) Kerala, Thiruvananthapuram
The Accountant General (G&SSA/E & RSA) Kerala, Thiruvananthapuram
The Information Officer, I&PRD (Web & New Media)
Stock file/Office Copy

Forwarded /By order



Section Officer

Private Secretary to Hon'ble Minister of LSGD
P.A. to Additional Chief Secretary, LSGD
P.A. to Special Secretary, LSGD
Deputy Secretary, LSGD

LSG

ANNEXURE - I: APPLICATION FORM FOR REGISTERING VEHICLE TO COLLECT AND TRANSPORT OF SOLID WASTE TO DISPOSAL SITE

APPLICANT DETAILS		
Full Name of Applicant :		
Registered Address (including Phone No. and e-mail)		
Postal Address (for correspondence):		
VEHICLE DETAILS		
Garage Location (regular garaging address for vehicle):		
Vehicle Make and Model:		RTO Registration Number:
Body Type:	Net Carrying Capacity (tonnes):	Year of Manufacture:
GPS Device Details:-		
Vehicle Inspection Certificate: (Emissions & Safety)		Validity:
DECLARATION-Your application will not be accepted unless the declaration is completed and signed		
I hereby declare that the information provided in this application is true and correct		
I also declare that the vehicle with registration number _____ is fit for the purpose of transporting the prescribed wastes specified in this application		
Signature* (1) _____ (2) _____		Date: ___/___/___
<p align="center"><i>Second signature only required if the applicant is a partnership</i></p>		


 SAJESH JOY
 ENVIRONMENTAL ENGINEER
 KERALA STATE POLLUTION CONTROL BOARD
 REGIONAL OFFICE
 GANDHI NAGAR KOCHI-682026

In a company, a person of authority must sign and date and complete the following:

Name _____ Last Name _____ Position _____	
DECLARATION to be completed by the applicant	Tick <input checked="" type="checkbox"/>
Form to be read and signed	
Waste to be transported (Enclose)	
Insurance policy is maintained for the	
Photographs of the vehicle (front, side and rear)	
Registration certificate	
If not owned by the agency, copy of the agreement with the owner	

Sender's name and address (including Phone No.)
Manifest Document
Transporter's name (including Phone No.)
Type of vehicle
Vehicle registration
Treatment/disposal address (including Phone No.)
Waste description
Quantity
Name of transporter
Transporter's Certificate
Signature of transporter
Signature of receiver

SAJEESH JOY
 ENVIRONMENTAL ENGINEER
 KERALA STATE POLLUTION CONTROL BOARD
 REGIONAL OFFICE
 GANDHI NAGAR, KOCHI-682020

Annexure -II: MANIFEST FOR TRANSPORTING WASTE FOR TREATMENT/DISPOSAL

1.	Sender's name and address (including Phone No. and e-mail)	
2.	Manifest Document No.	
3.	Transporter's name and address: (including Phone No. and e-mail)	
4.	Type of vehicle	(Truck/Tanker/Special Vehicle/others please specify)
5.	Vehicle registration No.	
6.	Treatment/disposal facility name and address (including Phone No. and e-mail)	
7.	Waste description (type of waste)	
8.	Total quantitym ³ or MT
9.	Purpose of transportation	Treatment/recycling/RDF/ scientific land filling/others please specify
10.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above with proper shipping details
	Date: _____	Name and designation: _____
		Signature: _____
11.	Transporter acknowledgement of receipt of Wastes:	I hereby declare that the contents of the consignment described above has been received for transportation and are properly covered and are in all respects in proper conditions for transport by road according to applicable government regulations.
	Date: _____	Name and designation: _____
		Signature: _____
12.	Receiver's certification for receipt of waste	I hereby declare that the contents and quantity of waste as described above has been received for treatment/disposal

SAJEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682026

Capacities

GOVT. (WM)

ENV-T-B-27/2021-ENV-T



GOVERNMENT OF KERALA

Abstract

Local Self Government - OA 100/2021- State Level Committee and District Level Committee- Modifications- Orders Issued

LOCAL SELF GOVERNMENT (W.M.) DEPARTMENT

G.O.(R) No.225/2022/LSGD Dated, Thiruvananthapuram, 04-02-2022

Read 1 G.O(R) No.2485/2021/LSGD dated 06.12.2021.

2 Meeting of State Level Committee convened by Additional Chief Secretary, Local Self Government Department on 07.01.2022.

ORDER

The Hon'ble NGT in the judgment dated 01.10.2021 in O.A 100/2021 has mentioned that there is no reference regarding the mechanism to monitor the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters.

2. The Government in compliance, constituted committees at State Level and District Levels for monitoring and implementation of guidelines as stipulated in G.O(R) No.1673/2021/LSGD vide G.O read as 1st paper above.

3. Vide meeting read as 2nd paper above, it was decided to include representatives of IMAGE and KEIL to the State level Committee and to include representatives from Health and Environment Departments to the District level Committee.

4. Government have examined the matter and are pleased to modify the State level Committee with representatives of IMAGE and KEIL and District Level Committee with representatives from Health & Family Welfare Department and Environment Department.

5. Necessary arrangement shall be taken by the Health & Family Welfare Departments and Environment Departments to nominate their representatives.

6. The Government Order read as 1st paper above, is modified to this extent only.

(By order of the Governor)
R S KANNAN
SPECIAL SECRETARY

To

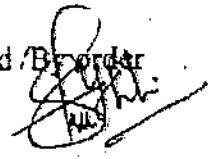
All District Collectors

The Executive Vice Chairperson, Haritha Kerala Mission

SAJEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

The Director (Urban), Local Self Government Department
 The Director (Rural), Local Self Government Department
 The Director General of Police
 The Taxes Commissioner, Department of Income Tax
 The Transport Commissioner, Motor Vehicles Department
 The Chief Town planner, Department of Town and Country Planning
 The Member Secretary, Kerala Pollution Control Board
 The Executive Director, Suchitwa Mission
 The Executive Director, KudumbaShree
 The Executive Director, Information Kerala Mission
 The Superintendent of Police
 The Joint Commissioner of Tax, Department of Income Tax
 The Deputy Transport Commissioner, Motor Vehicles Department
 The Director General, KILA
 The Managing Director, Clean Kerala Company, Pvt Ltd
 The Commissioner for Rural Development
 The Principal Accountant General (A & E) Kerala, Thiruvananthapuram
 The Accountant General (G&SSA/E & RSA) Kerala, Thiruvananthapuram
 The Information Officer, I&PRD (Web & New Media)
 All District Coordinators (Through Suchitwa Mission)
 The Regional Joint Director (Through Director (Urban), LSGD)
 The Deputy Director of Panchayath (Through Director (Rural), LSGD)
 The Managing Director, IMAGE
 The Managing Director, KEIL
 The Health & Family Welfare Department
 The Environment Department
 Stock file/Office Copy

Forwarded By order



Section Officer

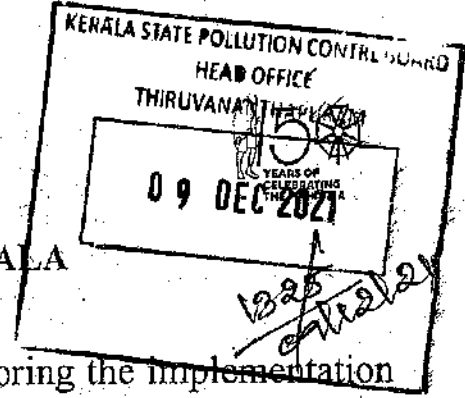
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10/12/21



GOVERNMENT OF KERALA

Abstract

Local Self Government - OA 100/2021- Monitoring the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters- Orders Issued



LOCAL SELF GOVERNMENT (W.M)DEPARTMENT

G.O.(Rt)No.2485/2021/LSGD Dated,Thiruvananthapuram, 06/12/2021

- Read: 1. Judgment dated 29.07.2021 of Hon'ble NGT in OA 100/2021.
2. G.O(Rt) No.1673/2021/LSGD dated 06.09.2021.
3. Judgment dated 01.10.2021 of Hon'ble NGT in OA 100/2021.

ORDER

B
10/12
Stk
not enough
In the Judgement read as 1st above above, Hon'ble NGT mentioned that there is no mechanism available to track and regulate the movement of vehicles which transport waste. In compliance to the Judgement of Hon'ble NGT, Government issued guidelines for registering vehicles transporting waste vide order read as 2nd paper above. But in the Government Order there was no reference regarding the mechanism to monitor the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters.

2. Government have examined the matter in detail and decided to constitute committees at State Level and District Levels with following members for monitoring and implementation of guidelines as stipulated in G.O(Rt) No.1673/2021/LSGD.

State Level Committee

- Additional Chief Secretary, LSGD – Chairman

- Executive Director, Suchitwa Mission – Convenor
- Director General of Police/ Representative
- Taxes Commissioner/Representative
- Transport Commissioner /Representative (Motor Vehicles Department)
- Director (Urban), LSGD
- Director (Rural), LSGD
- Member Secretary, Kerala State Pollution Control Board
- Managing Director, Clean Kerala Company
- Representative of Haritha Keralam Mission

The committee shall

- be convened once in 3 months
- review the status of the activities based on the monthly report submitted by District level monitoring committee
- identify gaps in the implementation of the guidelines and shall give guidance for issuing directions at State Level
- look into and resolve issues related to trans-boundary movement of waste.

District Level Committee

- District Collector - Chairman
- District Co-ordinator Suchitwa Mission-Convenor
- Regional Joint Director (Urban)
- Deputy Director of Panchayats
- Superintendents of Police / Representative
- Joint Commissioner of Tax/Representative
- Deputy Transport Commissioner /Representative (Motor Vehicles Department)
- Representative from District Pollution Control Board
- Representative from Haritha Kerala Mission
- Representative from Clean Kerala Company
- Representative from Police Department
- Representative from Motor Vehicle Department

The committee shall

- be convened on a monthly basis
- review the status implementation based on the monthly report submitted by local bodies (through RJD/DDP) and Clean Kerala Company submit quarterly reports to the state level committee in the prescribed



format in Annexure-I

- shall review the details of waste transporting vehicles entrusted by LSGIs/CKCL
- review the details of defaulters and action taken against them
- resolve the issues pertaining to subject matter at District Level
- report any gaps/issues to the state level committee which require State level interventions

3. In order to identify and take action against defaulters following institutional mechanism needs to be carried out by Local Bodies and Clean Kerala Company

- Local Self Government Institutions and Clean Kerala Company shall submit monthly reports to the District level committee in the prescribed format in Annexure-II
- Local Self Government Institutions and Clean Kerala Company shall adhere to all the directions mentioned in the guidelines issued vide G.O (Rt)No.1673/2021/LSGD dated 06.09.2021 while engaging agencies for transportation of waste.
- Local Self Government Institutions and Clean Kerala Company shall clearly mention the clause related to imposing fine in the case of violations in the agreement with the agencies.
- The officer designated by the local body and CKCL for tracking the GPS while there is movement of waste shall
 - ensure that the details of trips (including details of destination such as location names, GPS co-ordinates) are recorded in a register format enclosed as Annexure-III
 - ensure that the vehicle has reached the right destination
 - shall keep a record of the copy of manifest duly signed by the receiver submitted by the transporting agency.
 - shall report to Secretary in the case of Local bodies and Managing Director Clean Kerala company or the person authorized regarding violations
- On reporting the violations, Secretary of LSGI/CKCL shall initiate actions against the defaulter for imposing fine and forfeit the amount payable and initiate legal actions as per laid down procedures.

(By order of the Governor)

R S Kannan

Special Secretary

SAJEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

OCA

To:

All District Collectors
The Executive Vice Chairperson, Haritha Kerala Mission
The Director(Urban), Local Self Government Department
The Director(Rural), Local Self Government Department
The Director General of Police
The Taxes Commissioner, Department of Income Tax
The Transport Commissioner , Motor Vehicles Department
The Chief Town planner, Department of Town and Country Planning
The Member Secretary, Kerala Pollution Control Board
The Executive Director, Suchitwa Mission
The Executive Director, KudumbhaShree
The Executive Director, Information Kerala Mission
The Superintendents of Police
The Joint Commissioner of Tax, Department of Income Tax
The Deputy Transport Commissioner , Motor Vehicles Department
The Director General, KILA
The Managing Director, Clean Kerala Company, Pvt Ltd
The Commissioner for Rural Development
The Principal Accountant General (A& E) Kerala, Thiruvananthapuram
The Accountant General (G&SSA/E &RSA) Kerala, Thiruvananthapuram
The Information Officer, I&PRD(Web & New Media)
All District Coordinators (Through Suchitwa Mission)
The Regional Joint Director (Through Director (Urban), LSGD)
The Deputy Director of Panchayath (Through Director (Rural), LSGD)
Stock file/Office Copy

SAJEESH JOY
ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD,
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

Forwarded /By order

Section Officer

Copy To:

Private Secretary to Hon'ble Minister of LSGD
P.A to Additional Chief Secretary, LSGD
P.A to Principal Chief Secretary, LSG (WIE) Projects
P.A to Special Secretary, LSGD Deputy Secretary, LSGD
Deputy Secretary, LSGD

Annexure I

QUARTERLY REPORT FORMAT

Name of District :


Report for the period of: 20... to 20....

Sl No	Description	In LSGIs		By CKCL	
		Within State	Outside State	Within State	Outside State
1	Total number of LSGI's conducted vehicle registration				
2	Total number of vehicles registered with GPS tracking till date				
	VEHICLE MOVEMENT DETAILS	Within State	Outside State	Within State	Outside State
3	Total number of trips conducted				
4	Total quantity of waste transported (Tonnes)				
5	Number of successful trips conducted				
6	Quantity of waste transported (successful trips) (Tonnes)				
7	Number of trips have violations reported				
8	Quantity of waste transported (Violation trips) (Tonnes)				
9	Number of violations in which action taken				

Signature:

Name:

Designation:


 SAJEESH JOY
 ENVIRONMENTAL ENGINEER
 KERALA STATE POLLUTION CONTROL BOARD
 REGIONAL OFFICE
 GANDHI NAGAR, KOCHI-682020

Annexure II

MONTHLY REPORT FORMAT

Report for the month of: 2021

Details submitted by : LSGI / Clean Kerala Company (tick whichever is applicable)

District :


Name of LSGI:

SI No	Description	Remarks	
		Within State	Outside state
1	Total number vehicles registered with GPS tracking till date		
	VEHICLE MOVEMENT DETAILS		
2	Total number of trips conducted		
3	Number of successful trips conducted		
4	Quantity of waste transported (successful trips) Tonnes		
5	Number of trips have violations reported		
6	Quantity of waste transported (Violation trips) Tonnes		
7	Number of violations in which action taken		

Signature:

Name:

Designation:


 SAJEECH JOY
 ENVIRONMENTAL ENGINEER
 KERALA STATE POLLUTION CONTROL BOARD
 REGIONAL OFFICE
 GANDHI NAGAR, KOCHI-682026

File No.WM1/6/2021-LSGD

LOCAL SELF GOVT. (WM)

Annexure III

FORM OF REGISTER

Name of Officer:..... Name of Office:.....

Date of trip	Name of Agency, Vehicle Type & Registration Number	Type of waste	Quantity (Tonnes)	Source location	Destination Details		Delivery Details			Action taken on violation		
					Address	GPS Co-ordinates	Whether the consignments reached right destination? (Yes/No)	Whether manifest duly signed by the receiver is submitted by the agency? (Yes/No)	Date of delivery	If not delivered, violation reported?	Date of reporting violation	Action taken


 SAJEECH JOY
 ENVIRONMENTAL ENGINEER
 KERALA STATE POLLUTION CONTROL BOARD
 REGIONAL OFFICE
 GANDHI NAGAR, KOCHI-682020

Item No.05:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.164 of 2023 (SZ)

IN THE MATTER OF:

Tribunal on its own motion **SUO MOTU** based on the news item published in 'The New Indian Express' E-Paper, Chennai Edition dated 09.10.2023, "**Tamil Nadu village roads turn Kerala's dump yard, 10-tonne waste dropped in one night**"

With

The Chief Secretary to Govt. of Tamil Nadu,
Chennai and Ors.

...Respondent(s)

Date of hearing: 19.10.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant (s): Suo Motu by Court.

For Respondent(s): Dr. D. Shanmuganathan for R1, R3, R5, R7, R9, R13, R14.
Mr. G. Vignesh represented
Mr. E.K. Kumaresan for R2, R4, R6, R8 & R10.
Ms. Aarti represented
Mr. S. Sai Sathya Jith for R11.
Mrs. V.K. Rema Smrithi for R12.

ORDER

1. The above case has been SUO MOTU registered by this Tribunal based on the news item published in '*The New Indian Express*', E-Paper, Chennai Edition dated 09.10.2023 under the caption "**Tamil Nadu village roads turn Kerala's dump yard, 10-tonne waste dropped in one night**".
2. As per the news report, 10 Tonnes of plastic, medical and domestic waste brought from Kerala were dumped at multiple locations near Nanguneri Town Panchayat in Tirunelveli District at midnight on Saturday i.e. 07.10.2023. The Nanguneri Police also registered a CSR, as the waste was dumped in the middle of Shenbagaramanallur Road which branches off from Ilaiyarkulam junction, blocking vehicle movement.
3. The learned counsel appearing for the Tamil Nadu Pollution Control Board orally informed that already they have advised the people not to burn the waste.
4. Already, a similar case [O.A. No.100 of 2021 (SZ)] is pending before this Tribunal about the municipal waste and biomedical waste transported from the State of Kerala being dumped in the bordering villages of the State of Tamil Nadu.
5. In this regard, we direct the authorities to file a detailed report, after making an inspection and investigation.

6. Post the matter on 02.11.2023.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.164/2023 (SZ)
19th October, 2023. Mn.



Item No.13:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.100 of 2021 (SZ)

IN THE MATTER OF:

Tribunal on its own motion
Suo Motu based on the news item published in
The Hindu Newspaper, Chennai Edition dt. 09.04.2021,
“Dumping of garbage foiled near Anamalai, trucks seized”

With

The Chief Secretary to Government of
Tamil Nadu, Chennai and Ors.

...Respondent(s)

Date of hearing: 12.10.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Dr. D. Shanmuganathan for R1, R3, R5, R7, R9, R13 &
R20 to R27.
Mr. S. Sai Sathya Jith for R11.
Mrs. Nivedita S Menon represented
Mrs. V.K. Rema Smrithi for R12.
Mr. G. Vignesh represented
Mr. E.K. Kumaresan for R2, R4, R6, R8, R10, R14 &
R28 to R34.
Mr. R. Thirunavukarasu for CPCB.

ORDER

1. Though the matter was posted for final hearing, certain things could not be done as there was an incident reported in '*The New Indian Express*' newspaper last week about the dumping of several tonnes of Municipal Solid Waste in the Nanguneri Town Panchayat, Tirunelveli District.
2. Therefore, we had to read the report of the District Collector - Trivandrum which was filed earlier. The District Collector - Trivandrum had stated that in Trivandrum District, there are 73 Grama Panchayats and 5 Urban Local Government Institutions. Clean Kerala Company Limited (CKCL), a company under the Local Self Government Department of Kerala is transporting recyclable and non-recycle waste from almost 65 local bodies. The 13 of the Grama Panchayats depend on private firms. The Clean Kerala Company Limited (CKCL) vehicles are fitted with GPS and the nodal officers were appointed to monitor the vehicle movement. But the 13 Grama Panchayats which depend on private firms are not monitored and it is not stated how the waste is being disposed of.
3. The District Level Monitoring Committee, for which, the District Collector of Trivandrum is the Chairman has only mentioned about Clean Kerala Company Limited (CKCL) whose vehicles are fitted with the GPS and there is a monitoring system.
4. About the 13 Grama Panchayat mentioned earlier, nothing is mentioned as to how they handle the Municipal Solid Waste, though it is admitted that they are depending on the private firm.

5. In this regard, on 13.02.2023, a letter was addressed by the Coordinator of the District Suchitwa Mission to the District Collector, Trivandrum regarding the dumping of the garbage near Anamalai. In the said communication, we find that one Sarojini Ponnayya Foundation, Nagercoil based Agency has been awarded the contract for the disposal of Non-biodegradable Waste collected within the corporation area. The Agency, Sarojini Ponnayya Foundation handed over the collected non-biodegradable waste to Vijaya Industry in Rajapalayam and Vijaya Plastic in Thachanalloor, Thirunelveli.
6. Whether these facilities are registered and recognized and they are authorized by the Pollution Control Board to handle the non-biodegradable waste is not known. Let the District Collector, Tiruvandrum and TNPCB file a report in this regard.
7. The report dated 13.09.2023 of the District Collector - Tirunelveli is filed, wherein it is stated that in order to prevent unauthorized dumping of biomedical waste and chemical waste from the State of Kerala in Tamil Nadu border areas, a Special Monitoring Team was formed with the Secretary of Joint Director of Health Services, Tirunelveli District with eight members consisting of (i) Sub Collector - Cheranmadevi, (ii) Superintendent of Police, (iii) Deputy Director of Health Services, (iv) Regional Transport Officer, (v) District Environmental Engineer, (vi) Regional Director of Municipal Administration, (vii) Assistant Director of Town Panchayat and (viii) Assistant Director of Panchayats, Tirunelveli District. Necessary instructions also have been given to the team deputed to monitor the waste being dumped from the

neighbouring State of Kerala to Tamil Nadu at Tirunelveli District areas which are under constant monitoring by all the connected departments to take appropriate activities.

8. In spite of the Special Monitoring Team being formed, the recent news report stated that more than 10 Tonnes of Municipal Solid Waste was dumped in Ilaiyarkulam Junction, Nanguneri - Moolakaraipatti Road, Shenbagaramanallur Road. Therefore, the District Collector who is the Chairman of the Special Monitoring Team is directed to file a report in this regard.
9. Even, in the earlier orders, we had directed both the Tamil Nadu SPCB and Kerala SPCB to coordinate and address the issue of dumping in the border areas and directed the Central Pollution Control Board (CPCB) to coordinate in this regard.
10. However, the learned counsel appearing for the CPCB would state that the State of Kerala had not responded to the meeting.
11. Therefore, we would like to know what action was taken by the CPCB in this regard, when the State Pollution Control Board is not responding to either their direction or the Tribunal's direction.
12. Post the matter on **02.11.2023** for final hearing.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.100/2021 (SZ),
12th October, 2023. AD.



2257
03/10/23



TAMIL NADU POLLUTION CONTROL BOARD

From

Dr. Jayanthi. M. I.F.S.,
Chairperson
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600059.

To

The Member Secretary,
Kerala State Pollution Control Board
Pattom P.O.,
Thiruvananthapuram - 695 004

Lr. No.T3/TNPCB/BMW/F.20576/2023-1 Dated: 25.09.2023

Sir,

Sub: Tamil Nadu Pollution Control Board – Illegal transport of Biomedical Waste/Solid waste from Kerala to Tamil Nadu through lorry- To take stringent action to stop unauthorized movement/dumping of the solid waste including bio-medical wastes into Tamil Nadu – Reg.

Ref: 1. Lr. No.T4/TNPCB/BMW/31777/2018-1 Dt:31.12.2019
2. Lr No.T1/TNPCB/BMW/F.31777/2022-1 Dt: 27.08.2022
3. Letter No: DEE/TNPCB/TNV F – TECH- 60/ 2023 Dated: 11.09.2023

I invite kind attention to the reference 1st cited, wherein the TNPCB addressed the Kerala State Pollution Control Board (KSPCB) regarding the illegal transport of biomedical waste from Kerala to Tamilnadu, to take the issue seriously and take appropriate measures to curtail the unauthorised movement of the Biomedical waste and further dumping inside the Tamilnadu besides taking up to the Kerala State Government so as to intensify the checking at the borders of Kerala and to prevent transportation and dumping of biomedical waste or any solid wastes to the state of Tamil Nadu.

Further, the TNPCB has requested the KSPCB to furnish the action taken report on the following vide reference 2nd cited:

• The KSPCB shall assess the generation of Bio-medical waste from each HCF and the CBMWTFs capacity to find out the gaps between the generation, treatment and disposal of BMW.

• The KSPCB shall ensure implementation of the bar coding system for liner bags in all the HCFs so as to track and avoid the indiscriminate disposal of the same.

• The KSPCB shall identify the violators and to take stringent action, so as to avoid illegal dumping in future.

• The KSPCB shall ensure the implementation of GPS tracking system for the trucks and smaller vehicles crossing the border of Kerala and Tamil Nadu for proper monitoring by the Kerala State Transport Department.

Now, another incident of illegal transportation of solid waste including Bio-Medical waste from Kerala into Tamil Nadu border districts through Ashok Leyland Toras Lorry has been reported inspite of continuous vigilance and action taken by the TNPCB.

Handwritten notes:
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In this regard, it is brought to your notice that the Hon'ble Judicial Magistrate, JM Court, Alangulam vide letter dated 16.08.2023 has informed that the Inspector of Police, Alangulam Police Station vide letter dated:01.06.2023 has requested for necessary action regarding the disposal of solid wastes such as Bakery wastes, used medicine bottles, plastic seat cover etc transported from Kerala State through Ashok Leyland Toras Lorry Registration No. TN 52 A 2275. The said vehicle was seized and detained at Alangulam Police Station after filing a criminal case in C.C.No. 234/2023 against the offender.

In spite of continuous efforts and action taken, the incident of illegal transport of wastes from the Kerala is still continuing..

In this circumstance, it is inferred that the KSPCB has neither taken any stringent action to stop continuous illegal transportation of several wastes from Kerala into Tamil Nadu, nor informed about the details of action taken for the same. Due to this the TNPCB is held responsible by various courts and answerable for the issue, facing various difficulties at all times.

Hence, it is requested to take the issue seriously and to take appropriate measures to stop the unauthorised transportation of the wastes from the Kerala and further dumping into Tamilnadu by having vigil monitoring of the vehicles in the check post of the borders adjoining Tamilnadu and to take a policy decision in co-ordination with the Kerala State Govt. for initiating strict action against the violators involved in transportation of wastes in the vehicles from Kerala into Tamilnadu.

The action taken on the above may please be intimated and the receipt of the letter shall be acknowledged.

Syathkhal PB
27.08.23
For Chairperson
hm
29/8/23

KERALA STATE POLLUTION CONTROL BOARD



കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



PCB/HO/EE3/OA100/2021(SZ)

Date: 25/01/2024

NGT- MATTER

From

The Chairperson

To

Director General of Police, State Police
Headquarters, Vellayambalam,
Thiruvananthapuram-695010

Sub: Allegation on Illegal Transport of waste to Tamil Nadu- OA No. 100/2021
& OA164/2023-reg.

- Ref: 1) This office letter of even no dated 28.10.2023.
2) GO(Rt) No.2485/2021/LSGD dated 06.12.2021.
3) GO(Rt) No.1673/2021/LSGD dated 06.09.2021.

Sir,

Kind attention is invited to the subject matter. The Hon'ble National Green Tribunal (SZ) initiated Suo-Motu proceedings-Original Applications OA 100/2021 and OA164/2023- in connection with unauthorized transport of waste from Kerala and further dumping in Tamil Nadu. Therefore it was requested vide letter read 1 to take action for vigil monitoring of the vehicles in the check post of the borders adjoining Tamil Nadu and Karnataka. Copy of above said letter is attached.

The Hon'ble NGT directed vide order dated 02.11.2023that: ***“Chairman of the Central Pollution Control Board to convene a meeting with the Chairpersons of the Kerala SPCB as well as the Tamil Nadu SPCB to address the problem of handling the waste (be it municipal waste or biomedical waste) and bring out the solution in preventing such dumping in future. Let the said exercise be completed within a month”. The matter is monitored by the Central Pollution Control Board (CPCB).***


SAJEEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

In connection with the aforementioned original applications, a joint committee appointed by CPCB visited various local bodies bordering Tamil Nadu and check posts. As per the study report submitted by Central Pollution Control Board on the subject matter, responsibility of officials was limited to checking the fitness of the vehicle with respect to vehicle condition, entry permits, loading/ overloading and height of the load, did not mandate to check the type of goods transported, thorough checking was done only in cases where apparent odour was sensed from the consignment or other unusual nature of consignment and the activities of the taskforce committees to check waste movements were not regularly carrying out the surveillance. In addition, the report also said that the *RTO and police officials at the check posts were not aware of any instructions in this regard.*

It may kindly be noted that Government of Kerala has already issued guidelines for registering vehicles transporting waste and State level committee and District level committees were constituted for monitoring and implementation of aforesaid guidelines vide GO above. Hence, it is hereby requested to issue directions to the check post, do the needful and submit the action taken report on this matter to this office at the earliest for onward submission to the CPCB.

Yours faithfully,


CHAIRPERSON


SAJEEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



PCB/HO/EE3/OA 100/2021(SZ)

Date: 28.10.2023

From

Member Secretary

To

- 1) Director General of Police,
State Police Headquarters,
Vellayambalam,
Thiruvananthapuram-695010
- 2) The Transport Commissioner
Motor Vehicle Department
Trans Towers, Vazhuthacaud, Thiruvananthapuram
- 3) The Excise Commissioner,
Excise Commissionerate,
Vikas Bhavan P.O., Nandavanam,
Thiruvananthapuram-695033
- 4) The Commissioner,
GST Department,
9th Floor, Tax Towers, Karamana P.O., Killippalam,
Thiruvananthapuram.

Sub: Allegation on Illegal Transport of waste to Tamil Nadu-
OA No.100/2021 & OA 164/2023 - reg

Ref: GO (Rt) No. 2485/2021/LSGD dated 06.12.2021 issued by GoK

Sir,

Kind attention is invited to the subject matter. The Hon'ble NGT in OA 100/2021 and in OA 164/2023 observed the dumping of waste at Nanguneri at Ilayarkulam Junction, Nanguneri - Moolakaraipatti Road, Shenbagaramanallur Road, Tamil Nadu and directed to submit action taken report. Complaints on unauthorized transport of waste from Kerala and further dumping in Tamil Nadu have been received in the office. Copies of the above are enclosed.

SAJEEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

In this regard, it may be please be noted that as per judgement dated 29-7-2021 of Hon'ble NGT in OA 100/2021, Kerala Government issued guidelines for registering vehicles transporting waste vide GO(Rt) No. 1673/2021/LSGD dated 6-9-2021. As per GO(Rt) No. 2485/2021/LSGD dated 6-12-2021, State level committee and District level committees were constituted for monitoring and implementation of aforesaid guidelines (copies enclosed).

Kindly take action for vigil monitoring of the vehicles in the check post of the borders adjoining Tamil Nadu, Karnataka. Necessary documents as per the GOs cited above is to be verified and take necessary action on observing violations on non compliance of the above. Actions taken on the matter is to be furnished to this office for submitting before the Hon'ble National Green Tribunal.

Yours faithfully,



MEMBER SECRETARY



SAJEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020



GOVERNMENT OF KERALA

Abstract

Local Self Government Department- OA 100/2021-Guidelines for registering vehicles transporting waste- Complied with - Orders issued

LOCAL SELF GOVERNMENT (WM) DEPARTMENT

G.O.(Rt)No.1673/2021/LSGD Dated,Thiruvananthapuram, 06/09/2021

Read Judgement in OA 100/2021 by Hon'ble National Green Tribunal dated 29.07.2021

ORDER

Local Self Governments (LSGs) are engaging Clean Kerala Company Limited (CKCL) and Private agencies for the collection and movement of waste to recycling/disposal facilities from collection centres/dumpsites. Currently there is no mechanism available to track and regulate the movement of vehicles which transport such wastes. Vide Order read above, Hon'ble National Green Tribunal in OA - No.100/2021 'Dumping of Garbage foiled near Anamalai, trucks seized', directed to create a mechanism for registering the vehicles which are entrusted with carrying waste to be disposed at designated dumpsites or treatment facilities, in order to supervise and to track the movement of such vehicles to find out whether the waste that is being entrusted to them is really reaching the designated treatment facility centers. In compliance with the direction by National Green Tribunal, Government is pleased to issue the following guidelines.

Local Self Governments or their support systems like CKCL, while engaging agencies / organizations for removal/transportation of waste from dumpsites/ MCF/ RRFs to designated disposal or treatment facilities shall enter into specific agreement following these guidelines.

1. A
V
I
- a. Non biodegradable waste shall be classified as recyclable and non-recyclable.
 - b. Recyclable non biodegradable waste shall be sold to the recycling agencies or their aggregators at a price not less than the rate notified by the Clean Kerala Company Limited (CKCL).
 - c. The non-recyclable waste to be removed through Clean Kerala Company Limited (CKCL) on behalf of the Local Self Governments will be at the rate prescribed by the Government from time to time.
 - d. The Local Self Governments may engage authorized agencies/ organizations for removal of non-recyclable waste provided they possess valid consent to operate from the KSPCB and valid agreement/MoU with the disposal facility such as Engineered Sanitary Landfills or Furnace-based industries like cement kilns.
 - e. The Local Self Governments and Clean Kerala Company Limited shall follow due process for identification of agencies/ organizations for removal of non-recyclable waste.
 - f. The agencies/ organizations selected for removal and transportation of non-recyclable waste shall declare the destination where the waste is proposed to be disposed of and the hiring agencies (LSG/CKCL) shall verify and ensure whether the destination is suitable for safe disposal.
 - g. All the vehicles which are entrusted with the transportation of waste to disposal/ recycling facilities shall be registered with the hiring agency from where waste is being collected. Clean Kerala Company and Local Self Governments shall keep a separate record of vehicles registered by them for this purpose. An Application for registering vehicles is attached as Annexure I.
 - h. The Local Self Governments and CKCL shall incorporate specific conditions in the tender notification/ Empanelment notification and in the agreements with the transporting contractors to the effect that the transporting vehicle shall be fitted with GPS instrument and tracking systems arranged in the respective Offices.

- i. An Officer of the LSG/ CKCL shall be designated for tracking the GPS while there is movement of waste and shall ensure that it reaches the right destination.
- j. For transporting waste from source to location of treatment/disposal, a detailed manifest has to be maintained by the agencies engaged. After the transportation of the waste is complete, the copy the manifest duly signed by the receiver (treatment/disposal facility) shall be produced to the hiring agency within 7 days. A sample format of the waste manifest is attached as **Annexure II**.
- k. The waste carried in the vehicle shall be properly covered during transportation.
- l. The LSG/CKCL shall impose a fine and terminate the agreement with the transporting contractor and forfeit the amount payable to him in case of any violations.
- m. The LSGs and CKCL are to identify transporting contractors or enable the existing contractors to install GPS in the vehicles used for this purpose within 45 days from the date of issue of this order.

(By order of the Governor)
Sarada Muraleedharan I A S
Additional Chief Secretary

To:

- All District Collectors
- The Executive Vice Chairperson, Haritha Kerala Mission
- The Director of Urban Affairs, Thiruvananthapuram
- The Director of Panchayat, Thiruvananthapuram
- The Executive Director, Suchitwa Mission
- The Executive Director, KudumbhaShree
- The Executive Director, Information Kerala Mission
- The Chief Town planner, Department of Town and Country Planning
- The Director General, KILA
- The Managing Director, Clean Kerala Company, Pvt Ltd
- The Commissioner for Rural Development

File No. WM1/6/2021-LSGD

The Principal Accountant General (A & E) Kerala, Thiruvananthapuram
The Accountant General (G&SSA/E & RSA) Kerala, Thiruvananthapuram
The Information Officer, I&PRD (Web & New Media)
Stock file/Office Copy

Forwarded /By order


Section Officer

Private Secretary to Hon'ble Minister of LSGD
P.A. to Additional Chief Secretary, LSGD
P.A. to Special Secretary, LSGD
Deputy Secretary, LSGD

LSG

ANNEXURE - I: APPLICATION FORM FOR REGISTERING VEHICLE TO COLLECT AND TRANSPORT OF SOLID WASTE TO DISPOSAL SITE

APPLICANT DETAILS		
Full Name of Applicant :		
Registered Address (including Phone No. and e-mail)		
Postal Address (for correspondence):		
VEHICLE DETAILS		
Garage Location (regular garaging address for vehicle):		
Vehicle Make and Model:		RTO Registration Number:
Body Type:	Net Carrying Capacity (tonnes):	Year of Manufacture:
GPS Device Details:-		
Vehicle Inspection Certificate: (Emissions & Safety)		Validity:
DECLARATION-Your application will not be accepted unless the declaration is completed and signed		
I hereby declare that the information provided in this application is true and correct		
I also declare that the vehicle with registration number _____ is fit for the purpose of transporting the prescribed wastes specified in this application		
Signature* (1) _____ (2) _____		Date: _ / _ / _
<i>Second signature only required if the applicant is a partnership</i>		

SAJEEESH JOY
ENVIRONMENTAL ENGINEER
REGULATORY POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

a company, a person of authority must sign and date and complete the following:

Name _____ Last Name _____ Position _____	
DECLARATION to be completed by the applicant	Tick <input checked="" type="checkbox"/>
Form to be read and signed	
Waste to be transported (Enclose)	
Insurance policy is maintained for the	
Photographs of the vehicle (front, side and rear)	
Registration certificate	
If not owned by the agency, copy of the agreement with the owner	

Sender's name and address (including Phone No.) _____

Manifest Document _____

Transporter's name (including Phone No.) _____

Type of vehicle _____

Vehicle registration _____

Treatment/disposal address (including Phone No.) _____

Waste description _____

Quantity _____

Name of transporter _____

Transporter's Certificate No. _____

Signature of transporter _____

Signature of receiver _____

SAJEESH JOY
 ENVIRONMENTAL ENGINEER
 KERALA STATE POLLUTION CONTROL BOARD
 REGIONAL OFFICE
 GANDHI NAGAR, KOCHI-682020

**Annexure -II: MANIFEST FOR TRANSPORTING WASTE FOR
TREATMENT/DISPOSAL**

1.	Sender's name and address (including Phone No. and e-mail)	
2.	Manifest Document No.	
3.	Transporter's name and address: (including Phone No. and e-mail)	
4.	Type of vehicle	(Truck/Tanker/Special Vehicle/others please specify)
5.	Vehicle registration No.	
6.	Treatment/disposal facility name and address (including Phone No. and e-mail)	
7.	Waste description (type of waste)	
8.	Total quantitym ³ or MT
9.	Purpose of transportation	Treatment/recycling/RDF/ scientific land filling/others please specify
10.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above with proper shipping details
	Date: _____	Name and designation: _____
		Signature: _____
11.	Transporter acknowledgement of receipt of Wastes:	I hereby declare that the contents of the consignment described above has been received for transportation and are properly covered and are in all respects in proper conditions for transport by road according to applicable government regulations.
	Date: _____	Name and designation: _____
		Signature: _____
12.	Receiver's certification for receipt of waste	I hereby declare that the contents and quantity of waste as described above has been received for treatment/disposal

SAJEEESH P V
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-2000

Capacities

GOVT. (WM)

ENV-T-B-27/2021-ENV-T



GOVERNMENT OF KERALA

Abstract

Local Self Government - OA 100/2021- State Level Committee and District Level Committee- Modifications- Orders Issued

LOCAL SELF GOVERNMENT (W.M.) DEPARTMENT

G.O.(R) No.225/2022/LSGD Dated, Thiruvananthapuram, 04-02-2022

Read 1 G.O(R) No.2485/2021/LSGD dated 06.12.2021.

2 Meeting of State Level Committee convened by Additional Chief Secretary, Local Self Government Department on 07.01.2022.

ORDER

The Hon'ble NGT in the judgment dated 01.10.2021 in O.A 100/2021 has mentioned that there is no reference regarding the mechanism to monitor the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters.

2. The Government in compliance, constituted committees at State Level and District Levels for monitoring and implementation of guidelines as stipulated in G.O(R) No.1673/2021/LSGD vide G.O read as 1st paper above.

3. Vide meeting read as 2nd paper above, it was decided to include representatives of IMAGE and KEIL to the State level Committee and to include representatives from Health and Environment Departments to the District level Committee.

4. Government have examined the matter and are pleased to modify the State level Committee with representatives of IMAGE and KEIL and District Level Committee with representatives from Health & Family Welfare Department and Environment Department.

5. Necessary arrangement shall be taken by the Health & Family Welfare Departments and Environment Departments to nominate their representatives.

6. The Government Order read as 1st paper above, is modified to this extent only.

(By order of the Governor)
R S KANNAN
SPECIAL SECRETARY

To

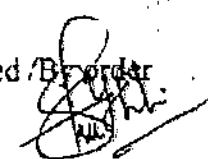
All District Collectors

The Executive Vice Chairperson, Haritha Kerala Mission


SAJEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682026

The Director (Urban), Local Self Government Department
 The Director (Rural), Local Self Government Department
 The Director General of Police
 The Taxes Commissioner, Department of Income Tax
 The Transport Commissioner, Motor Vehicles Department
 The Chief Town planner, Department of Town and Country Planning
 The Member Secretary, Kerala Pollution Control Board
 The Executive Director, Suchitwa Mission
 The Executive Director, KudumbaShree
 The Executive Director, Information Kerala Mission
 The Superintendent of Police
 The Joint Commissioner of Tax, Department of Income Tax
 The Deputy Transport Commissioner, Motor Vehicles Department
 The Director General, KILA
 The Managing Director, Clean Kerala Company, Pvt Ltd
 The Commissioner for Rural Development
 The Principal Accountant General (A & E) Kerala, Thiruvananthapuram
 The Accountant General (G&SSA/E & RSA) Kerala, Thiruvananthapuram
 The Information Officer, I&PRD (Web & New Media)
 All District Coordinators (Through Suchitwa Mission)
 The Regional Joint Director (Through Director (Urban), LSGD)
 The Deputy Director of Panchayath (Through Director (Rural), LSGD)
 The Managing Director, IMAGE
 The Managing Director, KEIL
 The Health & Family Welfare Department
 The Environment Department
 Stock file/Office Copy

Forwarded By order



Section Officer



SAJEEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

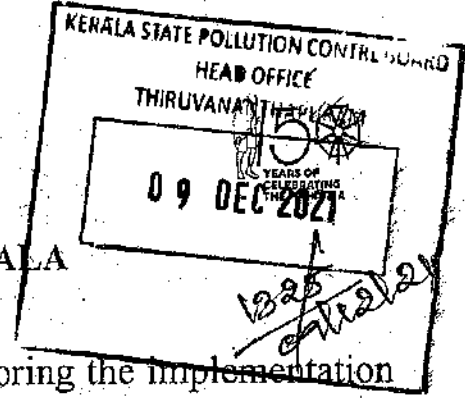
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GOVERNMENT OF KERALA

Abstract

Local Self Government - OA 100/2021- Monitoring the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters- Orders Issued



LOCAL SELF GOVERNMENT (W.M)DEPARTMENT

G.O.(Rt)No.2485/2021/LSGD Dated,Thiruvananthapuram, 06/12/2021

- Read: 1. Judgment dated 29.07.2021 of Hon'ble NGT in OA 100/2021.
2. G.O(Rt) No.1673/2021/LSGD dated 06.09.2021.
3. Judgment dated 01.10.2021 of Hon'ble NGT in OA 100/2021.

ORDER

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not enough
In the Judgement read as 1st above above, Hon'ble NGT mentioned that there is no mechanism available to track and regulate the movement of vehicles which transport waste. In compliance to the Judgement of Hon'ble NGT, Government issued guidelines for registering vehicles transporting waste vide order read as 2nd paper above. But in the Government Order there was no reference regarding the mechanism to monitor the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters.

2. Government have examined the matter in detail and decided to constitute committees at State Level and District Levels with following members for monitoring and implementation of guidelines as stipulated in G.O(Rt) No.1673/2021/LSGD.

State Level Committee

- Additional Chief Secretary, LSGD – Chairman

SA
SAJEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

- Executive Director, Suchitwa Mission – Convenor
- Director General of Police/ Representative
- Taxes Commissioner/Representative
- Transport Commissioner /Representative (Motor Vehicles Department)
- Director (Urban), LSGD
- Director (Rural), LSGD
- Member Secretary, Kerala State Pollution Control Board
- Managing Director, Clean Kerala Company
- Representative of Haritha Keralam Mission

The committee shall

- be convened once in 3 months
- review the status of the activities based on the monthly report submitted by District level monitoring committee
- identify gaps in the implementation of the guidelines and shall give guidance for issuing directions at State Level
- look into and resolve issues related to trans-boundary movement of waste.

District Level Committee

- District Collector - Chairman
- District Co-ordinator Suchitwa Mission-Convenor
- Regional Joint Director (Urban)
- Deputy Director of Panchayats
- Superintendents of Police / Representative
- Joint Commissioner of Tax/Representative
- Deputy Transport Commissioner /Representative (Motor Vehicles Department)
- Representative from District Pollution Control Board
- Representative from Haritha Kerala Mission
- Representative from Clean Kerala Company
- Representative from Police Department
- Representative from Motor Vehicle Department

The committee shall

- be convened on a monthly basis
- review the status implementation based on the monthly report submitted by local bodies (through RJD/DDP) and Clean Kerala Company submit quarterly reports to the state level committee in the prescribed

format in Annexure-I

- shall review the details of waste transporting vehicles entrusted by LSGIs/CKCL
- review the details of defaulters and action taken against them
- resolve the issues pertaining to subject matter at District Level
- report any gaps/issues to the state level committee which require State level interventions

3. In order to identify and take action against defaulters following institutional mechanism needs to be carried out by Local Bodies and Clean Kerala Company

- Local Self Government Institutions and Clean Kerala Company shall submit monthly reports to the District level committee in the prescribed format in Annexure-II
- Local Self Government Institutions and Clean Kerala Company shall adhere to all the directions mentioned in the guidelines issued vide G.O (Rt)No.1673/2021/LSGD dated 06.09.2021 while engaging agencies for transportation of waste.
- Local Self Government Institutions and Clean Kerala Company shall clearly mention the clause related to imposing fine in the case of violations in the agreement with the agencies.
- The officer designated by the local body and CKCL for tracking the GPS while there is movement of waste shall
 - ensure that the details of trips (including details of destination such as location names, GPS co-ordinates) are recorded in a register format enclosed as Annexure-III
 - ensure that the vehicle has reached the right destination
 - shall keep a record of the copy of manifest duly signed by the receiver submitted by the transporting agency.
 - shall report to Secretary in the case of Local bodies and Managing Director Clean Kerala company or the person authorized regarding violations
- On reporting the violations, Secretary of LSGI/CKCL shall initiate actions against the defaulter for imposing fine and forfeit the amount payable and initiate legal actions as per laid down procedures.

(By order of the Governor)

R S Kannan


Special Secretary

SAJEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682026

OCA

To:

All District Collectors
The Executive Vice Chairperson, Haritha Kerala Mission
The Director(Urban), Local Self Government Department
The Director(Rural), Local Self Government Department
The Director General of Police
The Taxes Commissioner, Department of Income Tax
The Transport Commissioner , Motor Vehicles Department
The Chief Town planner, Department of Town and Country Planning
The Member Secretary, Kerala Pollution Control Board
The Executive Director, Suchitwa Mission
The Executive Director, KudumbhaShree
The Executive Director, Information Kerala Mission
The Superintendents of Police
The Joint Commissioner of Tax, Department of Income Tax
The Deputy Transport Commissioner , Motor Vehicles Department
The Director General, KILA
The Managing Director, Clean Kerala Company, Pvt Ltd
The Commissioner for Rural Development
The Principal Accountant General (A& E) Kerala, Thiruvananthapuram
The Accountant General (G&SSA/E &RSA) Kerala, Thiruvananthapuram
The Information Officer, I&PRD(Web & New Media)
All District Coordinators (Through Suchitwa Mission)
The Regional Joint Director (Through Director (Urban), LSGD)
The Deputy Director of Panchayath (Through Director (Rural), LSGD)
Stock file/Office Copy


SAJEECH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-582020

Forwarded /By order


Section Officer

Copy To:

Private Secretary to Hon'ble Minister of LSGD
P.A to Additional Chief Secretary, LSGD
P.A to Principal Chief Secretary, LSG (WtE) Projects
P.A to Special Secretary, LSGD Deputy Secretary, LSGD
Deputy Secretary, LSGD

Annexure I

QUARTERLY REPORT FORMAT

Name of District :


Report for the period of: 20... to 20...

Sl No	Description	In LSGIs		By CKCL	
		Within State	Outside State	Within State	Outside State
1	Total number of LSGI's conducted vehicle registration				
2	Total number of vehicles registered with GPS tracking till date				
	VEHICLE MOVEMENT DETAILS	Within State	Outside State	Within State	Outside State
3	Total number of trips conducted				
4	Total quantity of waste transported (Tonnes)				
5	Number of successful trips conducted				
6	Quantity of waste transported (successful trips) (Tonnes)				
7	Number of trips have violations reported				
8	Quantity of waste transported (Violation trips) (Tonnes)				
9	Number of violations in which action taken				

Signature:

Name:

Designation:



SAIJESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

File No. WM1/6/2021-LSGD

56676882002/LOCAL SELF GOVT. (WM)

Annexure II

MONTHLY REPORT FORMAT

Report for the month of : 2021

Details submitted by : LSGI / Clean Kerala Company (tick whichever is applicable)

District :


Name of LSGI:

SI No	Description	Remarks	
		Within State	Outside state
1	Total number vehicles registered with GPS tracking till date		
	VEHICLE MOVEMENT DETAILS		
2	Total number of trips conducted		
3	Number of successful trips conducted		
4	Quantity of waste transported (successful trips) Tonnes		
5	Number of trips have violations reported		
6	Quantity of waste transported (Violation trips) Tonnes		
7	Number of violations in which action taken		

Signature:

Name:

Designation:


SAJEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682026

File No. WM1/6/2021-LSGD

LOCAL SELF GOVT. (WM)

Annexure III

FORM OF REGISTER

Name of Officer: Name of Office:

Date of trip	Name of Agency, Vehicle Type & Registration Number	Type of waste	Quantity (Tonnes)	Source location	Destination Details		Delivery Details			Action taken on violation		
					Address	GPS Co-ordinates	Whether the consignee reached right destination? (Yes/No)	Whether manifest duly signed by the receiver is submitted by the agency? (Yes/No)	Date of delivery	If not delivered, violation reported?	Date of reporting violation	Action taken


 SAJEEESH JOY
 ENVIRONMENTAL ENGINEER
 KERALA STATE POLLUTION CONTROL BOARD
 REGIONAL OFFICE
 GANDHI NAGAR, KOCHI-682020

Item No.05:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.164 of 2023 (SZ)

IN THE MATTER OF:

Tribunal on its own motion **SUO MOTU** based on the news item published in 'The New Indian Express' E-Paper, Chennai Edition dated 09.10.2023, "**Tamil Nadu village roads turn Kerala's dump yard, 10-tonne waste dropped in one night**"

With

The Chief Secretary to Govt. of Tamil Nadu,
Chennai and Ors.

...Respondent(s)

Date of hearing: 19.10.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant (s): Suo Motu by Court.

For Respondent(s): Dr. D. Shanmuganathan for R1, R3, R5, R7, R9, R13, R14.
Mr. G. Vignesh represented
Mr. E.K. Kumaresan for R2, R4, R6, R8 & R10.
Ms. Aarti represented
Mr. S. Sai Sathya Jith for R11.
Mrs. V.K. Rema Smrithi for R12.

ORDER

1. The above case has been SUO MOTU registered by this Tribunal based on the news item published in '*The New Indian Express*', E-Paper, Chennai Edition dated 09.10.2023 under the caption "**Tamil Nadu village roads turn Kerala's dump yard, 10-tonne waste dropped in one night**".
2. As per the news report, 10 Tonnes of plastic, medical and domestic waste brought from Kerala were dumped at multiple locations near Nanguneri Town Panchayat in Tirunelveli District at midnight on Saturday i.e. 07.10.2023. The Nanguneri Police also registered a CSR, as the waste was dumped in the middle of Shenbagaramanallur Road which branches off from Ilaiyarkulam junction, blocking vehicle movement.
3. The learned counsel appearing for the Tamil Nadu Pollution Control Board orally informed that already they have advised the people not to burn the waste.
4. Already, a similar case [O.A. No.100 of 2021 (SZ)] is pending before this Tribunal about the municipal waste and biomedical waste transported from the State of Kerala being dumped in the bordering villages of the State of Tamil Nadu.
5. In this regard, we direct the authorities to file a detailed report, after making an inspection and investigation.

6. Post the matter on 02.11.2023.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.164/2023 (SZ)
19th October, 2023. Mn.




SAJEEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

Item No.13:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.100 of 2021 (SZ)

IN THE MATTER OF:

Tribunal on its own motion
Suo Motu based on the news item published in
The Hindu Newspaper, Chennai Edition dt. 09.04.2021,
“Dumping of garbage foiled near Anamalai, trucks seized”

With

The Chief Secretary to Government of
Tamil Nadu, Chennai and Ors.

...Respondent(s)

Date of hearing: 12.10.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Dr. D. Shanmuganathan for R1, R3, R5, R7, R9, R13 &
R20 to R27.
Mr. S. Sai Sathya Jith for R11.
Mrs. Nivedita S Menon represented
Mrs. V.K. Rema Smrithi for R12.
Mr. G. Vignesh represented
Mr. E.K. Kumaresan for R2, R4, R6, R8, R10, R14 &
R28 to R34.
Mr. R. Thirunavukarasu for CPCB.

ORDER

1. Though the matter was posted for final hearing, certain things could not be done as there was an incident reported in '*The New Indian Express*' newspaper last week about the dumping of several tonnes of Municipal Solid Waste in the Nanguneri Town Panchayat, Tirunelveli District.
2. Therefore, we had to read the report of the District Collector - Trivandrum which was filed earlier. The District Collector - Trivandrum had stated that in Trivandrum District, there are 73 Grama Panchayats and 5 Urban Local Government Institutions. Clean Kerala Company Limited (CKCL), a company under the Local Self Government Department of Kerala is transporting recyclable and non-recycle waste from almost 65 local bodies. The 13 of the Grama Panchayats depend on private firms. The Clean Kerala Company Limited (CKCL) vehicles are fitted with GPS and the nodal officers were appointed to monitor the vehicle movement. But the 13 Grama Panchayats which depend on private firms are not monitored and it is not stated how the waste is being disposed of.
3. The District Level Monitoring Committee, for which, the District Collector of Trivandrum is the Chairman has only mentioned about Clean Kerala Company Limited (CKCL) whose vehicles are fitted with the GPS and there is a monitoring system.
4. About the 13 Grama Panchayat mentioned earlier, nothing is mentioned as to how they handle the Municipal Solid Waste, though it is admitted that they are depending on the private firm.

5. In this regard, on 13.02.2023, a letter was addressed by the Coordinator of the District Suchitwa Mission to the District Collector, Trivandrum regarding the dumping of the garbage near Anamalai. In the said communication, we find that one Sarojini Ponnayya Foundation, Nagercoil based Agency has been awarded the contract for the disposal of Non-biodegradable Waste collected within the corporation area. The Agency, Sarojini Ponnayya Foundation handed over the collected non-biodegradable waste to Vijaya Industry in Rajapalayam and Vijaya Plastic in Thachanalloor, Thirunelveli.
6. Whether these facilities are registered and recognized and they are authorized by the Pollution Control Board to handle the non-biodegradable waste is not known. Let the District Collector, Tiruvandrum and TNPCB file a report in this regard.
7. The report dated 13.09.2023 of the District Collector - Tirunelveli is filed, wherein it is stated that in order to prevent unauthorized dumping of biomedical waste and chemical waste from the State of Kerala in Tamil Nadu border areas, a Special Monitoring Team was formed with the Secretary of Joint Director of Health Services, Tirunelveli District with eight members consisting of (i) Sub Collector - Cheranmadevi, (ii) Superintendent of Police, (iii) Deputy Director of Health Services, (iv) Regional Transport Officer, (v) District Environmental Engineer, (vi) Regional Director of Municipal Administration, (vii) Assistant Director of Town Panchayat and (viii) Assistant Director of Panchayats, Tirunelveli District. Necessary instructions also have been given to the team deputed to monitor the waste being dumped from the

neighbouring State of Kerala to Tamil Nadu at Tirunelveli District areas which are under constant monitoring by all the connected departments to take appropriate activities.

8. In spite of the Special Monitoring Team being formed, the recent news report stated that more than 10 Tonnes of Municipal Solid Waste was dumped in Ilaiyarkulam Junction, Nanguneri - Moolakaraipatti Road, Shenbagaramanallur Road. Therefore, the District Collector who is the Chairman of the Special Monitoring Team is directed to file a report in this regard.
9. Even, in the earlier orders, we had directed both the Tamil Nadu SPCB and Kerala SPCB to coordinate and address the issue of dumping in the border areas and directed the Central Pollution Control Board (CPCB) to coordinate in this regard.
10. However, the learned counsel appearing for the CPCB would state that the State of Kerala had not responded to the meeting.
11. Therefore, we would like to know what action was taken by the CPCB in this regard, when the State Pollution Control Board is not responding to either their direction or the Tribunal's direction.
12. Post the matter on **02.11.2023** for final hearing.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.100/2021 (SZ),
12th October, 2023. AD.



2257
03/10/23



TAMIL NADU POLLUTION CONTROL BOARD

From

Dr. Jayanthi. M. I.F.S.,
Chairperson
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600059.

To

The Member Secretary,
Kerala State Pollution Control Board
Pattom P.O.,
Thiruvananthapuram - 695 004

Lr. No.T3/TNPCB/BMW/F.20576/2023-1 Dated: 25.09.2023

Sir,

Sub: Tamil Nadu Pollution Control Board – Illegal transport of Biomedical Waste/Solid waste from Kerala to Tamil Nadu through lorry- To take stringent action to stop unauthorized movement/dumping of the solid waste including bio-medical wastes into Tamil Nadu – Reg.

Ref: 1. Lr. No.T4/TNPCB/BMW/31777/2018-1 Dt:31.12.2019
2. Lr No.T1/TNPCB/BMW/F.31777/2022-1 Dt: 27.08.2022
3. Letter No: DEE/TNPCB/TNV F – TECH- 60/ 2023 Dated: 11.09.2023

I invite kind attention to the reference 1st cited, wherein the TNPCB addressed the Kerala State Pollution Control Board (KSPCB) regarding the illegal transport of biomedical waste from Kerala to Tamilnadu, to take the issue seriously and take appropriate measures to curtail the unauthorised movement of the Biomedical waste and further dumping inside the Tamilnadu besides taking up to the Kerala State Government so as to intensify the checking at the borders of Kerala and to prevent transportation and dumping of biomedical waste or any solid wastes to the state of Tamil Nadu.

Further, the TNPCB has requested the KSPCB to furnish the action taken report on the following vide reference 2nd cited:

• The KSPCB shall assess the generation of Bio-medical waste from each HCF and the CBMWTFs capacity to find out the gaps between the generation, treatment and disposal of BMW.

• The KSPCB shall ensure implementation of the bar coding system for liner bags in all the HCFs so as to track and avoid the indiscriminate disposal of the same.

• The KSPCB shall identify the violators and to take stringent action, so as to avoid illegal dumping in future.

• The KSPCB shall ensure the implementation of GPS tracking system for the trucks and smaller vehicles crossing the border of Kerala and Tamil Nadu for proper monitoring by the Kerala State Transport Department.

Now, another incident of illegal transportation of solid waste including Bio-Medical waste from Kerala into Tamil Nadu border districts through Ashok Leyland Toras Lorry has been reported inspite of continuous vigilance and action taken by the TNPCB.

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In this regard, it is brought to your notice that the Hon'ble Judicial Magistrate, JM Court, Alangulam vide letter dated 16.08.2023 has informed that the Inspector of Police, Alangulam Police Station vide letter dated:01.06.2023 has requested for necessary action regarding the disposal of solid wastes such as Bakery wastes, used medicine bottles, plastic seat cover etc transported from Kerala State through Ashok Leyland Toras Lorry Registration No. TN 52 A 2275. The said vehicle was seized and detained at Alangulam Police Station after filing a criminal case in C.C.No. 234/2023 against the offender.

In spite of continuous efforts and action taken, the incident of illegal transport of wastes from the Kerala is still continuing..

In this circumstance, it is inferred that the KSPCB has neither taken any stringent action to stop continuous illegal transportation of several wastes from Kerala into Tamil Nadu, nor informed about the details of action taken for the same. Due to this the TNPCB is held responsible by various courts and answerable for the issue, facing various difficulties at all times.

Hence, it is requested to take the issue seriously and to take appropriate measures to stop the unauthorised transportation of the wastes from the Kerala and further dumping into Tamilnadu by having vigil monitoring of the vehicles in the check post of the borders adjoining Tamilnadu and to take a policy decision in co-ordination with the Kerala State Govt. for initiating strict action against the violators involved in transportation of wastes in the vehicles from Kerala into Tamilnadu.

The action taken on the above may please be intimated and the receipt of the letter shall be acknowledged.

Syathkial PB
27.08.23
For Chairperson
hm
29/8/23

SA
SAJEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

28/8
29/9/24

POLICE



DEPARTMENT

KERALA

No. D2-101797/2024/PHQ

Police Headquarters,
Thiruvananthapuram

✉ phq.pol@kerala.gov.in

☎ 04712721547

Dated. 18-09-2024

From

State Police Chief
Kerala

To

The Member Secretary
Kerala State Pollution Control Board
Pattom PO, TVPM-695 004

Sir,

Sub : Illegal and unscientific dumping of solid waste of different characters from Kerala in border areas of Karnataka and Tamilnadu - Action taken report - Forwarding of- reg.

Ref : 1. Letter No. KSPCB/HO/EE3/SWM/KA-COM/2024 Dtd: 30.05.2024
2. Letter No. C1/9450/2024/NZ Dtd: 29.8.2024
3. Letter No. C2/6298/2024/SZ Dtd: 10.7.2024

Kind attention is invited to the subject and reference cited.

The letter received from that office, vide reference cited 1st above, with regard to illegal and unscientific dumping of solid waste of different characters from Kerala in the border areas of Karnataka and Tamilnadu, was forwarded to the Inspectors General of South Zone and North Zone to furnish action taken reports.

The Inspector General of Police, South Zone has reported that directions have been issued to all concerned to take stringent action against those who violated the rules. Instructions were given to monitor the CCTV cameras installed in the border areas. All Officers have been directed to conduct vehicle checking and patrolling in the border sealing areas of the district especially during odd hours to prevent the illegal transportation/dumping of solid wastes.

The Inspector General of Police, North Zone has reported that strict actions have been taken against dumping of hospital/ solid waste from Kerala in the border areas of Karnataka and Tamil Nadu States and strict vehicle checking are being carried out round the clock at Kerala & Karnataka borders. If waste is found transported to neighboring States and dumped, such vehicles will be impounded. Kasaragod District is sharing its border with Karnataka State at many places. Operations have been arranged in all districts to detect the illegal dumping of waste. Strict directions have been given to the authorities in Police stations in the border areas like Marayoor, Santhanpara, Cumbammettu, Nedumkandam, Udumbanchola, Kumali etc. As such, a crime case has been registered in Kasaragod district as Cr No.322/24 at Melparamba PS against waste dumping. Two cases have been registered in Palakkad District in connection with the



D2-101797/2024/PHQ

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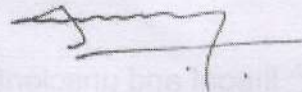
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contamination of waste in the water body within the limits of Kozhinjampara PS, which is one of the border line police stations in Palakkad district sharing border with Tamilnadu.

The following directions have also been issued to the District Police Chiefs by IGP NZ to prevent illegal activities like dumping waste in the border areas etc.

1. To conduct effective patrolling at all the border areas to prevent illegal activities.
2. Vehicle checking at the border check posts to check the movement of suspicious elements.
3. Local informants are also set up at the locality to give timely information about the suspicious movements.
4. Night officers and supervising officers are also instructed to patrol the border areas to prevent illegal activities.
5. Directions were also given to monitor the cameras installed in the border areas to monitor the suspicious movements. Instructions have been given to the Police officers to co-ordinate with the Panchayath, Municipal authorities to monitor the same and to initiate action against the culprits.

Yours faithfully



AJIVS IPS

Assistant Inspector General

For Director General of Police-cum-State
Police Chief



SAJEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020



Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:
2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web:
kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ. തിരുവനന്തപുരം 695 004



PCB/HO/EE3/OA 100/2021(SZ)

Date: .09.2024

From
The Chairperson


To
The Chairman
Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar,
New Delhi-110032

Sub: Allegation in Illegal Transport of Waste to Tamilnadu- O.A. No.
100/2021-submission of status on action plan- reg.

Ref: 1) Hon'ble NGT order on OA 100/2021 dated 24-12-2021
2) Hon'ble NGT order on OA 100/2021 dated 02.11.2023
3) OA 100/2021: Government approved Action Plan for Prevention
of Illegal Interstate Movement of Waste dated 17.02.2024
4) Letter No. Enyt-B2/27/2021-Envt dated 17.02.2024 from Envt
Department, GoK

Sir,

Kind attention is solicited to the subject matter. The Hon'ble NGT vide order dated 24-12-2021 in OA 100/2021 directed to consider developing the possibility of a continuous online monitoring system to monitor the total input of raw materials procured, produced, how it is being used and disposed. Based on that, the Kerala PCB has identified agency for developing GPS based online vehicle tracking mechanism following the tender procedure. Responsive web application for Pollution Control Board and waste generators, Android app for drivers, generators and receptors are included in the Online Vehicle Tracking Portal. Currently, the security audit prior to hosting of the application in the server of State Data Centre is in progress. Work order cited (1) above was issued to a CERT in empanelled agency namely M/s. Tuxcentrix Consultancy Pvt. Ltd. for the same. The application will be available immediately after the same is hosted in the SDC server subject to the clearing of the security audit.


SAJEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020

The Hon'ble NGT directed vide order dated 02.11.2023 that: "Chairman of the Central Pollution Control Board to convene a meeting with the Chairpersons of the Kerala SPCB as well as the Tamil Nadu SPCB to address the problem of handling the waste (be it municipal waste or biomedical waste) and bring out the solution in preventing such dumping in future". Accordingly meetings were conducted on 05.01.2024 and 19.01.2024 based on which the Central Pollution Control Board had prepared the detailed action plan detailing the gaps identified, various action points, concerned agencies responsible for implementation of such action points with timelines and measures to be taken. The Govt has approved the action plan and submitted to CPCB vide reference cited 4th.

Yours faithfully,


CHAIRPERSON

Copy to:

The Regional Director, CPCB, Bangalore


SAJEEESH JOY
ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE
GANDHI NAGAR, KOCHI-682020